

(b)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

C.P. 194/92 in
Original Application No. 561/91

Shri Balkisan Laxmichand Didwani

... Applicant.

V/s.

Commissioner of Income Tax
Vidharbha, Nagpur.

Deputy Commissioner of
Income Tax, Akola Rande
Akola.

Deputy Commissioner of
Income Tax Range I
Nagpur.

... Respondents.

CORAM: Hon'ble Shri M.Y.Priolkar, Member (A)
Hon'ble Shri V.D. Deshmukh, Member (J)

Appearance:

Shri M.A.Mahalle, counsel
for the applicant.

TRIBUNAL's ORDER

Dated: 26.2.93

Mr. Mahalle states that the judgement
dated 18.6.92 has since been fully complied with and
he does not ^{wish to} pursue this C.P. This C.P. is accordingly
disposed of as withdrawn.


(V.D. DESHMUKH)

MEMBER (J)


(M.Y. PRIOLKAR)

MEMBER (A)

NS/